

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1984
ANSWERED ON 06.12.2024

PORT MONETISATION PROJECT

1984. SHRI IMRAN MASOOD:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

पत्तन, पोत परिवहन और जलमार्ग मंत्री

- (a) the details of the estimated revenue target from port monetisation for the financial year 2024-25, port-wise;
- (b) the strategies and mechanisms being adopted to attract private investment for the port monetisation projects and ensure competitive but fair bidding process; and
- (c) the current status of implementation of the said strategies and mechanisms and the estimated timeline for the monetisation process?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

(a) to (c) Private Sector Participation has been allowed in the Major Ports for specific projects/berths/terminals through concession agreement for a specific period by way of open competitive bidding process on revenue share/royalty between the Major Port Authority and the Concessionaire. After expiry of the concession period, the asset is handed over to the Port Authority. For FY 2024-25, investment of about Rs. 10,000 crore is targeted through award of Public Private Partnership (PPP) projects at V.O. Chidambaranar Port (Rs.7,055 Crore), Deendayal Port (Rs.1,880 Crore) and Syama Prasad Mookerjee Port (Rs.1,065 Core). These projects have already been approved by the Government. In order to provide more autonomy, flexibility and to attract private investment, enactment of the Major Port Authorities Act, 2021 by replacing the Major Port Trusts Act, 1963, Revision of Model Concession Agreement (MCA), and Formulation of Guidelines for Tariff Fixation for PPP Projects have been done.
